

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016										
										(Amt in Rs.)
Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	1	
2	Unsecured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	2	23,75,01,330	2	15,00,30,571	-	-	8,74,70,759	3	The principal amounts of the secured Financial Creditors are provisionally admitted. The other values are under verification #
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	2	2,92,54,74,143	1	1,40,31,152	-	-	2,91,14,42,991	4	1 Claim is provisionally admitted*. Other claim is under verification**
5	Operational creditors (Workmen)	-	-	-	-	-	-	-	5	
6	Operational creditors (Employees)	-	-	-	-	-	-	-	6	
7	Operational creditors (Government Dues)	-	-	-	-	-	-	-	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	3	23,24,132	1	3,14,542	-	-	20,09,590	8	1 Claim is admitted. 2 claims are under verification §
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0	0	0	0	0	0	9	
<b>Total</b>		<b>7</b>	<b>3,16,52,99,605</b>	<b>4</b>	<b>16,43,76,265</b>			<b>3,00,09,23,340</b>		
<p>*Note: The claims are provisionally admitted and are subject to further determination/verification based on further information/documents as provided by financial creditor in response to our queries/clarifications sought, during the corporate insolvency resolution process, as per the provisions of the IBC. The claims may get revised as soon as may be practicable, when additional information warranting such revisions is produced, as per the requirements of Regulation 14(2) of the CIRP Regulations. As per Regulation 12 (1) of the CIRP Regulations, any creditor, who fails to submit a claim with proof within the time stipulated in the public announcement, may submit his claim with proof to the interim resolution professional or the resolution professional, as the case may be, up to the date of issue of request for resolution plans under regulation 36B or ninety days from the insolvency commencement date, whichever is later. The creditor shall provide reasons for delay in submitting the claim beyond the period of ninety days from the insolvency commencement. When additional information warranting such revision is submitted, and also any new claims admitted on account of financial creditors, the formation of CoC shall be changed, in terms of percentage of voting shares. Further, the claims are subject to confirmation with the books of accounts which have not been updated/provided by the Suspended Board of Directors of the Corporate Debtor.</p>										
<p>** The claim received from Allcheckdeals India Private Limited on 26.01.2024 could not be processed as two different claims, one as Investor for CCPS ( Compulsorily Convertible Preference share ) for Rs. 276,00,00,000/- and the other as Financial Creditor for ICD of Rs. 15,14,42,991/- were submitted in one Form C. The ICD is secured by Pledge of 100% (Hundred Percent) of the issued and paid-up 9800 shares of INR 10 each of the Corporate Debtor held by the Promoter, Rahul Yadav. The claimant has been advised accordingly.</p>										
<p># The claims received from Axis Trustee Services Limited (Security Trustee of N+1 Capital) and Incred Financial Services Limited on 02.02.2024 is admitted to the extent of principal amount only. The claims are under verification and pending provisional admission</p>										
<p>§ The claims received from Shivaami Cloud Services Pvt Ltd and Axis Trustee Services Limited on 29.01.2024 and 01.02.2024 respectively, as Operational Creditors are under verification and pending provisional admission.</p>										

## Annexure – 3

Name of the corporate debtor: 4B NETWORKS PRIVATE LIMITED;  
Date of commencement of CIRP: 12.01.2024; List of creditors as on: 26.01.2024 till 02.02.2024

## List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	%					
									voting share in CoC					
1	Axis Trustee Services Limited	02.02.2024	18,87,60,809	13,80,00,000	Secured	13,80,00,000	NA	No	84.11%	0	0	-	5,07,60,809	Note 1
2	Incred Financial Services Ltd	02.02.2024	4,87,40,521	1,20,30,571	Secured	1,20,30,571	NA	No	7.33%	0	0	-	3,67,09,950	Note 2
<b>Total</b>			<b>23,75,01,330</b>	<b>15,00,30,571</b>		<b>15,00,30,571</b>			<b>91.44%</b>				<b>8,74,70,759</b>	

## Note 1: Security Interest

(a) All book debts, accounts receivables, outstanding moneys, claims, demands, bills, contracts, engagements, securities and other sums which are now due and owing or accruing and which may at any time hereafter during the continuance of the Security become due and owing to the Company from time to time.

(b) Movable plant and machinery including vehicles, equipment, computers, appliances, furniture, product(s), machinery spares and stores, tools and accessories, whether or not installed.

(c) Related movables in the course of transit or delivery whether now belonging or which may hereafter belong to the Company or which may be held by any person at any place within or outside India to the order or disposition of the Company and all documents of title including bills of lading, shipping documents, policies of insurance and other instruments and documents relating to such movables together with benefits of all rights thereto;

(d) All of Company's books and records with respect to any of the foregoing, and the computers and equipment containing said books and records;

(e) Any and all cash proceeds and/or noncash proceeds of any of the foregoing, including, without limitation, insurance proceeds, and all supporting obligations and the Security therefore or for any right to payment, and

(f) Any such assets that are acquired by the Company pursuant to utilization of Debenture Subscription Amount.

Personal Guarantee of the promoter and Director of Corporate Debtor i.e. Rahul Yadav.

## Note 2: Security Interest

First pari-passu charge on all the fixed and current assets (including receivables) of 4B Networks Private Ltd.

The security was given vide Deed of Hypothecation dated 14.11.2022.

## Annexure – 4

Name of the corporate debtor: 4B NETWORKS PRIVATE LIMITED;  
Date of commencement of CIRP: 12.01.2024; List of creditors as on: 26.01.2024 till 02.02.2024

## List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	%					
								voting share in CoC					
1	Krishkan Investment Private Limited	23.01.2024	1,40,31,152	1,40,31,152	Unsecured	NA	No	8.56%	0	0	0	-	Note 1
2	Allcheckdeals India Private Limited	26.01.2024	2,91,14,42,991	-	Unsecured	NA	Yes	0.00%	0	0	0	2,91,14,42,991	Note 2
<b>TOTAL</b>			<b>2,92,54,74,143</b>	<b>1,40,31,152</b>				<b>8.56%</b>				<b>2,91,14,42,991</b>	

Note 1: Krishkan Investment Private Limited having CIN U65991WB1989PTC184151 is the Applicant

Note 2: The claim received from Allcheckdeals India Private Limited on 26.01.2024 could not be processed as two different claims, one as Investor for CCPS ( Compulsorily Convertible Preference share ) for Rs. 276,00,00,000/- and the other as Financial Creditor for ICD for rs. 15.14,42,991/- were submitted in one Form C . The ICD is secured by Pledge of 100% (Hundred Percent) of the issued and paid-up 9800 shares of INR 10 each of the Corporate Debtor held by the Promoter, Rahul Yadav. The Claimant has been advised accordingly

## Annexure – 8

**Name of the corporate debtor: 4B NETWORKS PRIVATE LIMITED;**  
**Date of commencement of CIRP: 12.01.2024; List of creditors as on: 26.01.2024 till 02.02.2024**

**List of operational creditors (Other than Workmen and Employees and Government Dues)**

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Shivaami Cloud Services Private Limited	29.01.2024	19,93,354	-	Unsecured	NA	NA	No	0.00%	0	0	0	19,93,354	
2	Purple Squirrel Consulting Services	30.01.2024	3,14,542	3,14,542	Unsecured	NA	NA	No	0.00%	0	0	0	-	
3	Axis Trustee Services Limited	02.02.2024	16,236	-	Unsecured	NA	NA	No	0.00%	0	0	0	16,236	
<b>TOTAL</b>			<b>23,24,132</b>	<b>3,14,542</b>					<b>0.00%</b>				<b>20,09,590</b>	